

Name of the corporate debtor: Revital Reality Private Limited (In CIRP)

Date of commencement of CIRP: 04.06.2024

List of creditors as on: 27.03.2026

List of operational creditors (Government dues)

(Issued on 27.03.2026)

S. No.	Name of creditor		Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted (INR)	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed (INR)	Amount of claim admitted (INR)	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Income tax department	Government of India	25-06-2024	61,23,814	61,23,814	Operational debt-Government dues	Nil	No	0.00%	Nil	Nil	Nil	Nil	Claim collated subject to outcome of litigation pending under Income Tax Act,1961
2	Directorate of Town & Country Planning	State of Haryana	02-09-2024	25,25,04,448	1	Operational debt-Government dues	Nil	No	0.00%	Nil	Nil	Nil	Nil	Refer note 3 below
3	Excise and taxation department (towards GST)	State of Haryana	18-08-2024	47,75,63,236	1	Operational debt-Government dues	Nil	No	0.00%	Nil	Nil	Nil	Nil	Refer note 4 below
4	Employees' Provident Fund Organisation (EPFO)	Government of India	30-11-2025	3,41,98,585	3,41,98,585	Operational debt-Government dues	Nil	No	0.00%	Nil	Nil	Nil	Nil	Refer note 5 below
	Total			77,03,90,083	4,03,22,401								-	

Note:

1 Aforesaid claims collated in a swift manner by the IRP/RP, to meet out statutory timelines as mentioned in the code and related regulations.

2 IRP/RP reserves the right to revise the amount admitted in terms of Regulations 14(2) of the CIRP Regulations, 2016.

3 DTCP has filed a claim of Rs. 252,504,448/- towards External Development Charges and License renewal fee of License number 163 of 2014 & 164 of 2014. We have been informed by suspended board that a Civil Writ Petition (CWP-11304-2024) was filed by the Corporate Debtor which is pending before Hon'ble High Court of Punjab and Haryana.

In light of ratio decided by Hon'ble Supreme Court in the matter of Committee of Creditors of Esser Steel India Limited Vs. Satish Kumar Gupta (Civil Appeal 8766-67 of 2019) [Para 102], the RP do not have adjudicating authority to adjudicate any disputed claim.

Hence, RP has collated claim of DTCP at a notional value of Re.1/- which is subject to final outcome of Civil Writ Petition (CWP-11304-2024).

4 We have been informed by suspended board that a Civil Writ Petitions (CWP 18965/2020, CWP 24601/2019 & CWP 18173/2021) were filed by the Corporate Debtor which is pending before Hon'ble High Court of Punjab and Haryana.

In light of ratio decided by Hon'ble Supreme Court in the matter of Committee of Creditors of Esser Steel India Limited Vs. Satish Kumar Gupta (Civil Appeal 8766-67 of 2019) [Para 102], the RP do not have adjudicating authority to adjudicate any disputed claim.

Hence, RP has collated claim of GST department at a notional value of Re.1/- which is subject to final outcome of Civil Writ Petitions (CWP 18965/2020, CWP 24601/2019 & CWP 18173/2021).

5 As per claim form these are tentative dues.